

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH ALLAHABAD.**

Dated : This the 8<sup>th</sup> day of April, 2019

**Original Application No. 330/00337 of 2019**

**Hon'ble Ms. Ajanta Dayalan, Member – A**  
**Hon'ble Mr. Rakesh Sagar Jain, Member-J**

Nazar Beg, (Technician-IIInd) Aged about 59 years, Son of Late habib Beg, Senior Section Engineer (Work Shop), North Central Railway, Jhansi.

. . .Applicant

By Adv : Shri Puneet Bhadauria.

**V E R S U S**

1. General Manager, North Central Railway, Subedarganj, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi.
3. Chief Personnel Officer, North Central Rail Workshop, Jhansi.
4. Senior Section Engineer Workshop, North Central Railway, Jhansi Division, Jhansi.
5. Director, Pay Commission Railway Board, New Delhi.

. . .Respondents

By Adv: Shri Vinod Mishra, Advocate proxy for Shri Shesh Mani Mishra.

**O R D E R**

**Delivered by Hon'ble Ms. Ajanta Dayalan, Member - A**

Heard Shri Puneet Bhadauria, learned counsel for the applicant and Shri Vinod Mishra, Advocate proxy for Shri Shesh Mani Mishra, Advocate for the respondents.

2. Learned counsel for the applicant states that the applicant has been denied MACP benefit even though his juniors have been granted the benefit vide respondent department order dated 10.06.2015(Annexure A-3).

3. Applicant's counsel further states that the applicant will be satisfied if a direction is issued to the respondents to decide his representation Annexure-4 (which is undated) in a time bound manner.

4. In view of the limited prayer made by the learned counsel for the applicant, we direct the competent authority amongst the respondents to decide the representation of the applicant at Annexure-4 (which is undated) by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order and communicate the decision to the applicant.

5. It is made clear that the above order should not be construed as any expression or opinion on the merits of the case or regarding delay.

6. The OA is disposed of accordingly. No costs.

**(Rakesh Sagar Jain)**  
Member (J)

**(Ms. Aajanta Dayalan)**  
Member (A)

/Neelam/